

Hindi) explaining the circumstances which had necessitated immediate legislation by the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Ordinance, 2020.

GOVERNMENT BILLS AND STATUTORY RESOLUTION

The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS; THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI): Sir, I move for leave to introduce a Bill further to amend the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011.

The question was put and the motion was adopted.

SHRI HARDEEP SINGH PURI: Sir, I introduce the Bill.

***Disapproval of the Jammu and Kashmir Reorganisation (Amendment) Ordinance, 2021 and**

***The Jammu and Kashmir Reorganisation (Amendment) Bill, 2021**

MR. CHAIRMAN: Now, the Statutory Resolution. ...*(Interruptions)*... Please, this is not the way. You know the practice also. ...*(Interruptions)*... Nothing else will go on record except what the Chairman has permitted. Now, Statutory Resolution and the Jammu and Kashmir Reorganisation (Amendment) Bill, 2021, to be discussed together. The time allotted is two hours. Now, Shri Elamaram Kareem to move the Resolution.

SHRI ELAMARAM KAREEM (KERALA): Mr. Chairman, Sir, I move:-

“That this House disapproves the Jammu and Kashmir Reorganisation (Amendment) Ordinance, 2021 (No.1 of 2021) promulgated by the President of India on 7th January, 2021.”

* Discussed together